

crops in more than 62,000 hectares and Government property worth Rs. 14.26 crores ;

(b) whether the State Government have sought Central assistance for flood relief operation ; and

(c) if so; the details thereof and the response of the Centre to the needs of Madhya Pradesh ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARIF MOHAMMED KHAN) : (a) Yes; Sir. The Government of Madhya Pradesh sent a memorandum in which the following damages have been indicated :

1. No. of districts affected	: 17
2. No. of villages affected	: 2261
3. Total population affected	: 713411
4. Total No. of human lives lost	: 27
5. Total No. of cattle lost	: 999
6. Total cropped area affected	: 71137 ha
7. Total No. of Houses damaged	: 12971
8. Total loss of public properties	: Rs. 13.12 crores

(b) and (c) The State Government sought Central assistance of Rs. 2260.17 lakhs which included Rs. 343.19 lakhs for repair/restoration of National Highways. Subsequently the State Government submitted revised demand amounting to Rs. 2392.80 lakhs to the Leader of the Team which visited the State from 19.10.83 to 22.10.83. The Report of the Central Team has been received and is under processing.

Assistance to Small And Marginal Farmers.

1887. SHRI UTTAMBHAI H. PATEL : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Centre has made provisions for States for the assistance to small and marginal farmers in the country ;

(b) how much amount has been provided for the same ;

(c) how many States have utilised the provisions and implemented the schemes ;

(d) how many farmers are benefited in Gujarat and other States thereof ;

(e) whether some amounts of Central funds out of the sum provided are likely to remain unutilised by some State during the current financial year ;

(f) if so; the reasons given by Gujarat and other States therefor ; and

(g) the action taken by Centre in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARIF MOHAMMED KHAN) : (a) Yes Sir.

(b) An outlay of Rs. 125 crore has been provided in 1983-84 as Government of India share of the scheme on assistance to small and marginal farmers for increasing agricultural production. Union Territories are being given 100 per cent assistance under this scheme.

(c) All the States and Union Territories except Rajasthan are implementing the scheme and utilising the funds. Dadra & Nagar Haveli, however, do not require any funds for this scheme.

(d) About 600 farming families of the small and marginal farmers per block; depending upon the availability of funds have been planned to be benefitted in each State including Gujarat.

(e) Efforts are being made to utilise central funds for this scheme by the end of the current financial year.

(f) Does not arise.

(g) The implementation of the scheme is being closely followed up by Govt. of India and State Governments. All possible steps are being taken for fully implementing the different components of the scheme in the field.

ICAR Cattle Project

1888. SHRI KAMALA MISHRA MADHUKAR : Will the Minister of AGRICULTURE be pleased to state :

(a) the ratio between males and its females mates specified in ICAR cattle programme with basis for large variation among centres between 1:11 at IVRI but 1:4 at Jabalpur and Rahuri ;

(b) the reasons why on 1 April, 1983 though there were 24 male calves upto six

months old, the corresponding females number was nil at Haringhata and the reasons to include number of calves born in 1983 quarter-wise and sex-wise ; and

(c) the number of calves born, quarter and sex-wise, in 1983 at each centre, genetic group-wise with corresponding age-wise mortality percentage ?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) : (a) to (c) The information is being collected and will be placed on the table of the Lok Sabha in the course of time.

Sale of Commercial Space And Position of Car Ramps In Hotel Meredien

1889. SHRI RATANSINGH RAJDA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether pure drinks was allowed to sell commercial space before the starting of the Hotel Meredien ;

(b) the progress in the construction of the Hotel Meredien ; and when it is expected to be completed ; and

(c) whether the car ramps of the Hotel are protruding outside the hotel land and overhanging the footpath ; if so; what is planned to be done ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) :

(a) The Government has not allotted any land to M/s Pure Drinks (New Delhi) Ltd. However, the NDMC has reported that there is no condition in the licence agreement entered into by them with M/s Pure Drinks (New Delhi) Ltd. (now M/s C.J. International Hotels Ltd.) to give any portion on lease or rent, but that the hoteliers may sublicence; within the period of licence, for running car parking, cycle scooter stand for parking and shopping arcades, banks offices (within the shopping arcades), etc. subject to the provisions of the licence agreement.

(b) The NDMC reported that the structural work of one block is complete, fifteen store floors of the tower block are yet to be constructed and that the licence has been unowed to complete the Hotel by the 30th June, 1985.

(c) The NDMC has denied that the car

ramps of the Hotel protrude outside the land and overhang the footpath. Hence the question of taking any action on this account does not arise.

Action Based On Basu Committee Report

1890. SHRIMATI GEETA MUKHERJEE : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have taken action against the former Director, CSWRI based on Basu Committee Report, if so details of the guilt established and punishment given ;

(b) whether Government have decided further action for irregularities during his tenure as Director CSWRI which have been found to be punishable ;

(c) if so, whether it took time to establish these irregularities but without awaiting the outcome he got promotion ; and

(d) if so, the details thereof and if not the basis therefor ?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) : (a) The former Director; Central Sheep and Wool Research Institute has been held to have not exercised adequate supervision and he has been given appropriate punishment commensurate with this lapse.

(b) No further action is contemplated against him as the above punishment is considered to be adequate.

(c) and (d) As regards his appointment to the post of Deputy Director-General (AS), it is stated that he was considered and selected for this post by the Agricultural Scientists Recruitment Board in response to an open advertisement. The ASRB is an independent body like UPSC and the selections are made by duly constituted Selection Committees of the Board. This selection was therefore approved by the President, ICAR subject to whatever disciplinary action that may be necessary on receipt of the findings of the Inquiry Committee. As stated above the disciplinary action is now complete and punishment has been awarded.

Thefts In I.I.S.R. Lucknow

1891. SHRI VILAS MUTTEMWAR: Will the Minister of AGRICULTURE be pleased to state :